

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No.I

**Service Tax Restoration of Appeal Application No.70208 of
2019**

(On behalf of Appellant)

In

Service Tax Appeal No.70696 of 2016

(Arising out of Order-in-Appeal No. NOI/SVTAX/000/APPEALS-I/567/2015-16 dated 14/03/2016 passed by Commissioner (Appeals-I), Central Excise, Meerut)

M/s Noida Golf Course Society (Regd.)Appellant
(Captain Shashikant Sharma Marg, Sector-38, Noida)

VERSUS

Commissioner of Service Tax, NoidaRespondent
(C-56/42, Sector-62, Noida)

APPEARANCE:

A Letter on Record for the Appellant

Shri B. K. Jain, Authorised Representative for the Respondent

**CORAM: HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V. SUBBA RAO, MEMBER (TECHNICAL)**

FINAL ORDER NO.70101 / 2021

DATE OF HEARING : 24 March, 2021

DATE OF DECISION : 24 March, 2021

JUSTICE DILIP GUPTA:

The appeal is listed today with an office note that the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed. The Application, if any, stands disposed of.

(Dictated and pronounced in open court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V. SUBBA RAO)
Member (Technical)**

Lks